# 1948 : East Pb. Act XXII] WAR AWARDS

# THE EAST PUNJAB WAR AWARDS ACT, 1948.

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## THE EAST PUNJAB WAR AWARDS ACT, 1948. East Punjab Act No. XXII of 1948.

Received the assent of His Excellency the Governor on the 10th April, 1948, and was first published in the East Punjab Government Gazette (Extraorainary) of April 10, 1948.]

1	2.	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1948	XXII	East Punjab War Awards Act, 1948	Amended in part by the Adaptation of Laws Order, 1950 Amended in part by the Adaptation of Laws (Third Amendment) Order, 1951 Amended in part by Punjab Act, No. XXII of 1952 <sup>2</sup>
		• ;	Amended by Punjab Act XXXVIII of 19543
			Extended to the territories which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, by Punjab Act No. 23 of 19574
		4	Amended by Punjab Act No. 17 of 1959
		- 1	Amended by Punjab Act XXXVI of 1960s
		,	Amended by Punjab Act XXVI of 19647
		, ,	Amended by Punjab Act XXII of 19658
			Amended by the Punjab Reorganisation (Chandigar') (Adaptation of laws on State and Concurrent Subjects) Order, 1968.

<sup>1</sup>For Statement of Objects and Reasons, see East Punjah Government Gazette (Extraordinary), dated the 15th March, 1948, page 266; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume II, 1948, page 243 271

<sup>2</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated the 16th October, 1952, page 1154 (b); for proceedings in the Course III pages in the Council, see Punjab Legislative Council Debates, 1952, Volume II (2)23—(2)29. This Act shall be deemed to have come into force on the 10th April, 1948. Government Gazette

<sup>3</sup>For Statement of Objects and Reasons,

see Punjab Government (Extraordinary), 1954, page 838. For Statement of Objects and Reasons, Government Gazette

(Extraordinary), 1957, page 689. see Punjab For Statement of Objects and Reasons, see Punjab Government

(Extraordinary), 1959, page 284.
For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 1970.

For Statement of Objects and Reasons,

see Punjab Government Gazette (Extraordinary), 1964, page 890. \*For Statement of Objects and Reasons,

(Extraordinary), 1965, page 1115.

An Act to empower the [Punjab] Government to award Jagirs to parents, three or more of whose children were enrolled or commissioned for service in His Majesty's Forces during the recent Second World War.

It is hereby enacted as follows:—

Short title and commencement.

- 1. (1) This Act may be called the East Punjab War Awards Act, 1948.
- (2) It shall come into force at once, 2[and in its application to the territories which, immediately before 1st November, 1956, were comprised in the State of Patiala and East Punjab States Unions, it shall be deemed to have come into force on 28th August, 1949.]

Definitions

- 2. In this Act, unless there be anything repugnant in the subject or context,—
  - <sup>3</sup>[4[(a) 'eligible person' means—
    - (i) a citizen of India ordinarily residing in the [Union Territor of Chandigarh] who is the father, or, where the father is dead, the mother, of three or more who are serving or have served in the armed forces of the Union emergency declared by the President of India during the under Article 352 of the Constitution of India on the 26th October, 1962, but does not include a person who has for such reason already received a land grant or other award from Government; or
    - <sup>6</sup>[(ia) a citizen of India ordinarily residing in the [Union Terr tory who is the father, or, where the father of is dead, the mother, of the se ving or who has served in the armed forces of thr Union during the emergency declared by the President of India under Article 352 of the

Sub)stituted for the words "East Punjab, by the Adaptation of Laws (Third Amendment), Order, 1951, Fourteenth Schedule.

<sup>&</sup>lt;sup>2</sup>Added at the end of sub-section (2) of Section 1 by Punjab Act No. 17 of 1959.

<sup>3</sup>Substituted by Punjab Act No. 36 of 1960.

4Substituted for the words "(a) 'eligible person' means a person who is now a feature of India and who 'by Punjab Act No. 26 of 1964.

5Substituted for the words 'State of Punjab' by the Punjab Reorganisa tion (Channigarh)(Adapatation of Laws on State and Concurrent Subjects) Order. 6Inserted by Punjab Act No. 22 of 1965.

Constitution of India on the 26th October, 1962, but does not include a person who has for such reason already received a land grant or other award from Government; or]

(ii) a person who is now a citizen of India and who,— (a) immediately before the fifteenth day of August, 1947, ordinarily resided in the

undivided Punjab, or

(b) immediately before the 20th August, 1948 ordinarily resided in the territories which on that date formed the State of Patiala and East Punjab States Union; and who is the father, or where the father is dead, the mother of three or more persons who having been at any time enrolled or commissioned in forces then referred to as His Majesty's Naval, Military or Air Forces or in the forces maintained by any of the Indian States comprised in the aforesaid territories and who were liable to serve wherever required and have actually served in any of the said forces during the Second World War, but does not include any person who has for such reason already received a land grant or other award from the Government of the undivided Punjab or the Government of the territories formed as aforesaid or of any Indian State comprised in such territories or the [Cent al Government].

(b) "Government" means the 2[Central Govern-

(c) "War Jagir" means a jagir granted under this

Punjab Act V of 1941.

(d) expressions used but not defined in this Act have the same meanings as in the Punjab Jagirs Act, 1941.

<sup>3</sup>[(1) Notwithstanding anything contained in any other law for the time being in force, the Government shall have power to grant to every eligible person a war jagir of the value specified hereunder, namely:-

(a) for three children of the grantee so serving or so enrolled sioned, a grant of one hundred rupees per

annum; and

<sup>&</sup>lt;sup>1</sup>Substituted for the words "Punjab Government" by the Punjab Reorganisation (Chandigarh) (Adaptations of Laws on State and Concurrent Subjects) Order, 1968.

<sup>2</sup>Substitute 1 for the words "State Government of Punjab" by *ibid*.

<sup>2</sup>Substitute 1 by Punjab Act No. 26 of 1964.

- (b) for every additional child,—
  - (i) so serving or served, of the eligible perso referred to in sub-clause (i) of clause (a) of clause (a) of section 2, an additional grant of fort
  - (ii) so enrolled or commissioned, of the eligible person referred to in sub-clause (i) clause (a) of section 2, an additional grant of ten rupees per annum:

Provided that for the purposes of determining the eligibility of a person to the grant of a war jagir unde sub-clause (i) of clause (a) of section 2, no child of such person, who has already made him eligible to the grant of war jagir under sub-clause (ii) of that clause, shall be taken

- <sup>1</sup>[(1A) Notwithstanding anything contained in subsection (1) or in any other law for the time being in force the Government shall have been the power to grant a war jagir of one hundred rupees per annum to every eligible persons referred to in sub-clause (ia) of clause (a) of section 2 for only one son of the grantee so serving or served.]
- (2) A war jagir shall provide for an assignment of the appropriate sum, or for the grant of such sum payable annually, charged on the whole or part of the land revenue arising from a specified area, and subject in either case to such deductions on account of collection, suspension or remission of land revenue as the Government may direct.

Tenure of war jagirs

<sup>2</sup>[(4) A war jagir shall, unless terminated wholly of partially for breach of any condition imposed under section 5, be tenable for the life-time of the grantee, but Government shall have power to terminate or reduce it if the grantee subsequently receives a land grant or other award on the same ground on which the war jagir was granted to him:

Provided that a war jagir granted to an eligible person, of the father shall repable being the father, shall, on the death of the father, be tenable for the life-time of the mother.]

<sup>&</sup>lt;sup>1</sup>Inserted by Punjab Act No. 22 of 1965.

<sup>&</sup>lt;sup>2</sup>Substituted by Punjab Act No. 26 of 1964.

WAR AWARDS The Government may attach such conditions as it Power to attach 5. In fit to the enjoyment of any or all war japire and conditions to attach The Government of any or all war jagirs, and conditions to enjoyfit to the enjoyment of any or all war jagirs, and conditions to enjoymay deem fit ions shall be communicated to the grantee at
the grant is made to him may conditions shall be communicated to the grantee at such time when the grant is made to him. such communicated the time when the grant is made to him.

Any land revenue assigned under the powers Assessment and 6. Any land shall be assessed and collected in the collection of conferred shall be assessed and collected in the signed land revenue assigned land revenue assigned and collection of land-revenue as if it manner provident and collection of land-revenue as if it for the assigned.

had not been assigned.

7. No war jagir shall be liable to seizure, attach- Exemption of war 7. requestration by process of any Court at the jegirs from attachment of a creditor for any demand against the grantee, ment. instance of a decree or order of any Court.

8. Nothing in this Act shall be deemed to affect the Savings. provisions of the Pensions Act, 1871 (Act XXIII of 1871), of the [Government] Grants Act, 1895 (Act XV of 1895), so far as they are applicable to war jagirs.

9. If any question arises under this Act—

question Certain to be referred to for Government final decision.

- (a) whether or not a person is an eligible person, OL
- (b) whether or not a grantee has committed breach of any condition imposed under section 5,

such question shall be referred to the Government whose decision thereon shall be final and conclusive and shall not be liable to be called in question in any Court.

Substituted by Adaptation of Laws Order, 1950, Schedule I.